

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP-206(ND)/2017 (Appeal No. 37/2017)

IN THE MATTER OF:

ISOFT Software Technologists Pvt. Ltd. Applicant/petitioner
vs.
The Registrar of Companies ... Respondent

Order under Section 252(1) of the Companies Act

Order delivered on 04.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner: Mr. Manoj Kumar Garg & Mr. Siddhartha Patra, Advs.
For the Income Tax Dept.: Ms. Easha Kadian & Mr. Yuvan Gandhi, Advs.
For ROC, Delhi: Mr. Manish Raj, Company Prosecutor

ORDER

The Income Tax Department is a necessary and proper party and therefore, we implead Union of India, Ministry of Finance, Department of Revenue through Income Tax Department as party-respondent No. 2.

Amended memo be filed by the appellant within two days.

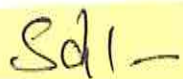
The rejoinder to the reply filed by the Registrar of Companies has been handed over to Mr. Manish Raj, learned Company Prosecutor in the court today. The same may be filed in the registry today itself.

Let two copies of the paper book be served to the learned Proxy Counsel, Ms. Easha Kadian for Ms. Lakshmi Gurung, learned standing counsel for Income Tax Department-added respondent No. 2 during the course of the day.

Reply by the Income Tax Department shall be filed within four weeks with a copy in advance to the other side.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the other side.

List for further consideration on 29.01.2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)